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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA.506 of 1999

New Delhi, this 17th day of September, 1999.

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN
HON'BLE MRS. SHANTA SHAstry, MEMBER(A)

Rohtas Singh
S/o Shri Ram Singh
R/o RZB 67 Old Janakpuri
Uttam Nagar
New Delhi.

... Applicant

(By Advocate: Mrs Meera Chhibber)

Versus

1. Union of India, through
Chief Secretary
Govt. of N.C.T. of Delhi
5 Sham Nath Marg
Delhi.

2. Commissioner of Transport
Govt. of N.C.T. of Delhi
5/9 Under Hill Road
Rajpur Road
Delhi.

... Respondents

(By Advocate: Shri Rajinder Pandita)

O R D E R (Oral)

By Reddy, J.

Heard the learned counsel for the applicant
and the respondents.

2. The OA challenges the order of suspension of
the applicant and the applicant prays for revocation
of the same and for reinstatement.

3. In the counter it is stated that in
accordance with law on recommendation of the review
committee, the applicant's suspension was revoked
and he was reinstated by order dated 8.9.1999 (taken
on record).

C.R.A.

(b)

4. In the circumstances, nothing survives for adjudication in the OA. The OA is disposed of as infructuous.

Shanta Shastray
(Mrs. Shanta Shastray)
Member(A)

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice Chairman(J)

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